

ईस्टर्न कोल फोल्ड के चित्रा कोलियरी के निकट स्थित सहजोरी में बेरोजगार हरिजन और आदिवासियों ने कोयला खान विकसित किया था। राष्ट्रहित में यह उचित होगा कि उस खान का तत्काल अधिग्रहण कर वहां काम करने वाले मजदूरों का नियोजन उस खान में कर लिया जाए। उल्टे सरकार ने कई सौ मजदूरों को थिरफतार कर जेल में डाल दिया है। उन्हें जेल से निकाल कर वहां नियोजित कर दिया जाना चाहिए।

वर्तमान उद्देश्यविहीन शिक्षा पद्धति में सुधार और शिक्षित बेरोजगारों की संख्या में वृद्धि को रोकने के लिए विश्वविद्यालय की उपाधि को सरकारी सेवा पूर्ति से असम्बद्ध कर दिया जाना चाहिए। सरकारी सेवा, बैंक सेवा, और अन्य सेवाओं में दस जमा दो पास किए नवयुवकों की नियुक्ति प्रतियोगिता परीक्षा के माध्यम से हो।

मैं चाहता हूं कि इन दो विषयों को अगले सप्ताह को कार्य सूची में सम्मिलित किया जाए।

PROF. MADHU DANDA-VATE (Rajapur) : I suggest that the following two items be included in the Government business for the next week.

One is about the demolition of Gandhiji's Prison Cell. It is reported that the tiny South African Prison Cell in which Mahatma Gandhi formulated his 'satyagraha' philosophy is going to be demolished by the authorities under the pretext that it had 'nuisance' value.

The Government must make immediate efforts to prevent the demolition of this prison cell from which emanated Gandhiji's universal message of satyagraha. I request the Government to make a statement in this regard.

The second item is about acquisition of lands of kisans of Badli and other villages. The kisans from Badli and other villages in the vicinity of Delhi who staged a peaceful demonstration outside the Parliament on 30 November, 1981 demanded that the acquisition of the fertile lands of the kisans from these villages at a low compensation of Rs. 1.25 to Rs. 2.40 per sq. yard should be stopped forthwith and no acquisition of land should be resorted to unless the existing Land Acquisition Act, 1894 was amended so as to protect the interest of the kisans.

On 19 March, 1981 the Government had already given as assurance in Lok Sabha to protect the interest of these villagers whose lands were being acquired with low compensation.

I request the Government to make a statement on the subject reiterating its earlier assurance to these kisans.

SHRI BHISHMA NARAIN SINGH: I am extremely thankful to the hon. Members for the valuable suggestions that they have made. I will go through the records. If I feel something necessary, which is to be brought to the notice of the BAC, will do so.

CRIMINAL LAW (AMENDMENT) BILL

RECOMMENDATION TO RAJYA SABHA TO APPOINT A MEMBER OF RAJYA SABHA TO JOINT COMMITTEE

SHRI D. K. NAIKAR (Dharwad North) : I beg to move:

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the Bill

[Shri D.K. Naiyar]

further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in the vacancy caused by the retirement of Shri Leonard Soloman Saring from Rajya Sabha and do communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee."

MR. DEPUTY-SPEAKER: The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in the vacancy caused by the retirement of Shri Leonard Soloman Saring from Rajya Sabha and do communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

15.04 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

THIRTY-FIRST REPORT

SHRI D.L. BAITHA (Araria):
I beg to move:

"That this House do agree with the Thirty-First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd December, 1981."

MR. DEPUTY-SPEAKER: Dr. Subramaniam Swamy has tabled a

notice of amendment to the motion for adoption of the Thirty-first Report of the Committee on Private Members' Bills and Resolutions that the Report be referred back to the Committee for its failure to provide time for the Indian Telegraph (Amendment) Bill.

I may inform the House that the Thirty-first Report of the Committee relates only to allotment of time to Resolutions set down in today's List of Private Members' Business. The amendment is, therefore, not germane to the present motion for adoption of the Thirty-first Report.

So far as the question of providing time for discussion on Indian Telegraph (Amendment) Bill is concerned, I may mention that there are four such Bills out of which three Bills have already been placed by the Committee in category 'A' and allotted time for their discussion vide their 29th and 30th Reports. The fourth Bill which was introduced by Shri Bhogendra Jha on 27 November 1981 will be categorised and allotted time by the Committee at their next sitting to be held on 7th December, 1981.

The chances of any of these four Bills coming up for discussion in the House would depend upon the priority they gain at the next ballot of Bills to be held on 14 December, 1981. Therefore, the present amendment of Dr. Subramaniam Swamy is not in order.

DR. SUBRAMANIAM
SWAMY:**

MR. DEPUTY-SPEAKER: This Will not go on record. The question is:

"That this House do agree with the Thirty-First Report of the Committee on Private